

ACT No. XL OF 1939.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 29th September, 1939.)

An Act to amend the Motor Vehicles Act, 1939 for certain purposes.

IV of 1939. WHEREAS it is expedient to amend the Motor Vehicles Act, 1939 for the purposes hereinafter appearing ;

It is hereby enacted as follows :—

1. (1) This Act may be called the Motor Vehicles (Amendment) Act, 1939. Short title and commencement.

(2) It shall come into force at once ; but sections 2 and 3 shall be deemed to have taken effect on the 1st day of July, 1939. ✓

2. In sub-section (3) of section 1 of the Motor Vehicles Act, 1939 (hereinafter referred to as the said Act), after the word "but" the following shall be inserted, namely :— Amendment of section 1 of Act IV of 1939.

"section 38 and Chapter IV shall not have effect until the 1st day of April, 1940, or such earlier date as the Provincial Government may, by notification in the official Gazette, appoint, and".

3. In section 134 of the said Act,— Amendment of section 134.

(a) for sub-section (2) the following sub-section shall be substituted, namely :—

"(2) Notwithstanding the repeal of the Indian Motor Vehicles Act, 1914, rules made by any Provincial Government under section 11 of that Act, other than rules prescribing the fees payable in respect of the grant or renewal of licences to drive motor vehicles, shall, whether or not they are consistent with this Act but subject to the provisions of sub-section (3) of this section, continue to be in force for a period of nine months from the commencement

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[Price: Anna 1 or 1½d.]

commencement of this Act, unless before the expiry of that period they are cancelled by the Provincial Government by notification in the official Gazette.”;

(b) after sub-section (4) the following sub-section shall be inserted, namely :—

“(5) While, under the provisions of sub-section (2), any rules made by a Provincial Government under section 11 of the Indian Motor Vehicles Act, 1914, continue to be in force—

(a) section 112 shall be construed as if after the words “any rule made thereunder” there were inserted the words and figure “or of any rule made under the Indian Motor Vehicles Act, 1914 and continuing in force”, and

(b) section 113 shall be construed as if after the words “under this Act”, wherever they occur, there were inserted the words and figure “or under any rule made under the Indian Motor Vehicles Act, 1914 and continuing in force”.

Amendment of
First Schedule.

4. In the First Schedule to the said Act,—

(a) in Section III of Form A,—

(i) for question (d) the following questions shall be substituted, namely :—

“(d) Can you readily distinguish the pigmentary colours red and green ?

(e) Do you suffer from night blindness ?”;

(ii) questions (e) and (f) shall be relettered as (i) and (g), respectively;

(b) in Form C, for question, (b) in paragraph 4 the following questions shall be substituted, namely :—

“(b) Can the applicant readily distinguish the pigmentary colours red and green ?

“(c) Does the applicant suffer from night blindness ?”

and question (c) shall be relettered as (d).

5. In Part I

endment).

Act, unless before and they are cancelled or amended by notification.

following sub-section :-

visions of sub-section a Provincial Government of the Indian Motor Act to be in force—

construed as if after the words made thereunder the words and figure under the Indian Motor Act, 1914 and continuing

construed as if after this Act”, wherever the words are inserted the words in any rule made under the Motor Vehicles Act, 1914 and

said Act,—

following questions shall

distinguish the pigmentary colours red and green?

night blindness?”;

shall be relettered as (c),

(b) in paragraph 4 the words shall be substituted,

to distinguish the pigmentary colours red and green?

to differ from night blindness.

relettered as (d).

5. In Part I

5. In Part I of the Second Schedule to the said Act, for item 6 the following item shall be substituted, namely :—

“Inability readily to distinguish the pigmentary colours red and green.”

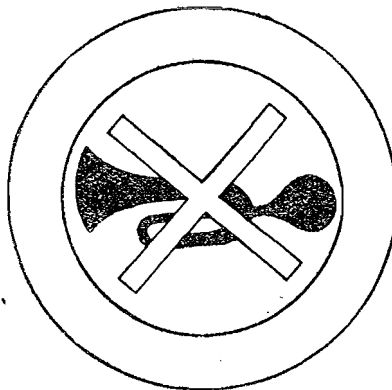
6. In the Sixth Schedule to the said Act, after the entry relating to Ajmer-Merwara the following entry shall be inserted, namely :—

“Andaman and Nicobar Islands.....AN.”

7. In Part A of the Ninth Schedule to the said Act, for the entry relating to Sign No. 7 (including the direction as to colour so far as it relates to Sign No. 7) the following entry shall be substituted, namely :—

“No. 7

USE OF SOUND SIGNALS PROHIBITED



Cross and border—Red
Background—White
Device—Black.”